

C. A. T. Bench, Jaipur

Date of Order	Orders
11-12-2001 Reply filed to the C.P. 2/2/02	D.B. not formed today. Be listed before D.I. on..... 21-1-2002 <i>[Signature]</i> Registrar 11/1/02 C.A.T. Jaipur Bench 21/1/02 D.B. not formed today. Be listed before D.I. on..... 11/3/02 <i>[Signature]</i> 21/3/02 C.A.T. Jaipur Bench
used B. Praveen 14/3/02 6/3/02	11/3/02. MA. C.B. Sharma, Counsel for applicant MA. P.C. Sharma, proxy counsel for MA. Sangam Prasad, Counsel for respondents Heard the learned counsel for the parties. A reply has been filed, with which copies of orders dated 20.9.01 and 15/11/01 are enclosed as Ann. R/1 and R/2 respectively. These orders indicate that the original order dated 23/4/01, passed in OA 506/2000, has been complied with. This OA, therefore, does not survive. It is accordingly dismissed. Notes are discharged. However, it is made clear that certain formalities could not be completed on account of non-availability of Service Book of the applicant, as mentioned in Ann. R/2. This aspect of the matter shall be taken into consideration by the respondents and appropriate orders shall be passed within two months from today. <i>[Signature]</i> A. P. NAGRATH ADMINISTRATIVE MEMBER <i>[Signature]</i> IO. P. GARGI VICE CHAIRMAN